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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

NEW DELHI, this 19th September, 1994

OA 525/1994

Shri N.V.Krishnan, VC(A)  
Shri C.J. Roy, Member(J)

Smt. Neeru Sharma  
G-27, Bali Nagar, New Delhi-110 027 .. Applicant  
By Shri S.S. Bhalla, Advocate

Versus

Union of India, through

1. Secretary  
Min. of Textiles  
Udyog Bhawan, New Delhi-110 011
2. Development Commissioner  
(Handlooms)  
Udyog Bhawan, New Delhi-110 011

By Shri N.Amerish, Advocate

O R D E R (Oral)

(By Shri N.V.Krishnan, Vice-Chairman(A)

Heard the counsel for the parties. When this case came up for admission today, the learned counsel for the applicant stated that during the pendency of the OA, the respondents have offered the applicant job of Stenographer, which is the subject matter under issue in the OA. He, therefore, submits that the applicant may be given a time of one month to join the posting and the matter can be disposed of as having become infructuous. The respondents' counsel has no objection to this.

2. In view of the submissions made by the applicant's counsel, we notice that the OA has become infructuous. We however permit the applicant to join duty in pursuance of the order stated to have been received by her, within 30 days from today. With this observation, this OA is dismissed as having become infructuous. No costs.

*MSK*  
(C.J. Roy)  
Member (J)

*CK 19.9.94*  
(N.V.Krishnan)  
Vice-Chairman (A)